

(ख) हाथ से कूटने से चावल अपेक्षाकृत अधिक मात्रा में दूटता है और इससे चावल की कमी दूर नहीं हो सकती है।

¶ (ग) चावल को दो बार पालिश करने से उसकी पोष्टिकता नष्ट हो जाती है क्योंकि इससे वे पोष्टिक तत्व जो कि चावल की बाहरी सतह पर जमे रहते हैं, नष्ट हो जाते हैं। यह हानि हाथ से कूटने में कम होती है। चावल मिलों में धान को कम कूटने से अधिक पोष्टिक तत्व बचाये जा सकते हैं। धान से अधिक चावल निकालने के लिये विधायन की प्राधुनिक विधियों को अपनाना आवश्यक है।

Fly in Milk Bottle

633. **Shri Mohammad Elias:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a fly was found in the bottle of milk supplied by the Delhi Milk Scheme in early August last to the Minister of Health; and

(b) if so, whether any action has been taken against the Milk Scheme authorities for such a lapse?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). The Private Secretary to the Minister for Health wrote to the Delhi Milk Scheme on 22nd July, 1964 indicating that the Minister had found "a couple of flies or ants which could be seen at the top if one shakes the bottle slightly" in a milk bottle purchased from a Delhi Milk Scheme booth.

The milk bottle was examined in the Quality Control Laboratory of the Delhi Milk Scheme. The report of the Chief Quality Control Officer showed that there was no fly or ant in the milk bottle though some discoloured milk fat was found. Instructions for cleaning up all parts of machinery to ensure that discoloured milk fat and extraneous matters like ants will not be introduced in the

milk were issued on the basis of this report.

Khadi and Village Industries Commission: Uttarakhand:

634. **Shri E. Madhusudan Rao:** Will the Minister of Social Security be pleased to state:

(a) the development and progress of the work done by the Khadi & Village Industries Commission in Uttarakhand area for which a new unit was created sometime back; and

(b) the programme chalked out by this unit for 1964-65?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3133/64].

(b) The programme for 1964-65, envisages production of cotton and woollen Khadi, distribution of wool for self-sufficiency purpose and the development of the village industries programmes.

Khadi and Village Industries Commission and Khadi Gramodyog Kendra

635. { Shri Dasaratha Deb:
Shri Biren Dutta:

Will the Minister of Social Security be pleased to state:

(a) the names of the organisations that received financial assistance from Government through the Khadi and Village Industries Commission and Khadi Gramodyog Kendra during 1958-59, 1959-60, 1960-61 and 1961-62;

(b) the amount of such assistance given to each of them;

(c) the names of the organisations who after receiving such assistance have ceased functioning; and

(d) the steps taken for the realisation of the loans advanced to such organisations?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) to (c). The Commission extends financial assistance to Statutory State Khadi and Village Industries Boards, to more than a thousand registered institutions and nearly 15,000 co-operative societies. It will, therefore, take a considerable time to collect the information.

(d). The following steps are taken for the realisation of the loans advanced to the institutions, State Boards and Co-operative Societies financed by the Commission directly:—

- (i) A Special Recovery Section has been set up with the Deputy Chief Executive Officer of the Commission in-charge. A monthly report regarding the recovery of loans is submitted by him to the Commission.
- (ii) For recovery of loans from the State Boards, the Chairmen of various State Boards are addressed by the Vice-Chairman of the Commission.
- (iii) Assistance of the Registrars of the Co-operative Societies is sought for the recovery of loans from the Co-operative Societies.
- (iv) Filing of civil suits and criminal complaints against institutions.
- (v) Efforts are made to understand and analyse difficulties of the institutions in repaying overdue loans and, where feasible, revival of activities is encouraged by granting financial assistance.

Ambar Charkhas in Tripura

636. { Shri Dasaratha Deb:
Shri Biran Dutta:

Will the Minister of Social Security be pleased to state:

- (a) the total amount spent on the functioning of Ambar Charkhas in Tripura up to December, 1963;
- (b) the names of the places where Ambar Charkha centres have been started;
- (c) the number of such charkhas now operating;
- (d) the total monthly output from such charkhas; and
- (e) the total number of men and women employed in these charkhas?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) to (e). Information is being collected and will be placed on the Table of the House in due course.

सूरत गढ़ कृषि फार्म

637. श्री वा० ला० बाबूपाल : क्या साख तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा संचालित सूरतगढ़ कृषि फार्म की फसलों को घग्घर नदी की बाढ़ से अनुमानतः कितना नुकसान हुआ है ; और
- (ख) क्या प्रविष्य में इस नुकसान को रोकने के लिए सरकार कुछ ठोस कदम उठाने का विचार कर रही है ?

साख तथा कृषि मंत्रालय में उप-मंत्री (श्री साहनबाबू खाँ) : (क) 31 अगस्त 1964 तक कृषि फार्म की फसलों और फलोद्यान में लगे पौदों को अनुमानतः 8.77 लाख रुपये की हानि हुई ।